

I am sure the House will join with me in conveying our condolences to the family of Shri Somana.

The House may stand in silence for a minute to express its sorrow.

The Members then stood in silence for a minute.

Shri Braj Raj Singh (Firozabad): May I know why it was not made yesterday?

Mr. Speaker: Because information was not received yesterday.

Shri Braj Raj Singh: Will action be taken against the District Magistrate concerned?

Mr. Speaker: Let us see. I am trying some method by which hon. Members will report to me. I expect normally the Leaders of various Groups will constantly be in touch with what happens to the Members of their party and inform us from time to time. Otherwise, from newspaper reports, the Secretariat gathers such information. If anything comes to my notice, I will certainly bring it up. There is no intention to delay or avoid reference at the earliest possible opportunity.

PAPERS LAID ON THE TABLE

STATEMENT CORRECTING REPLY GIVEN TO UNSTARRED QUESTION

The Minister of Commerce and Industry (Shri Morarji Desai): I beg to lay on the Table a copy of the statement correcting the reply given on the 10th December, 1957 to Unstarred Question No. 1420 regarding production of gur.

Statement

In the reply given to part (a) of the unstarred question No. 1420 answered in the Lok Sabha on the 10th December, 1957 the production of gur against Bombay State was stated as "236" thousand tons. The correct figures are, however, "235".

Information in respect of Rajasthan and Tripura, which was not given in the reply, is as follows:—

Rajasthan	— —	35
Tripura	— —	5

NOTIFICATION ISSUED UNDER ESSENTIAL COMMODITIES ACT

Shri Morarji Desai: I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

(1) S.R.O. No. 2308, dated the 22nd October, 1955, containing the Cotton Control Order, 1955.

(2) S.R.O. No. 294, dated the 11th February, 1956 making certain further amendment to the Cotton Textiles (Control) Order, 1948.

(3) S.R.O. No. 1198, dated the 26th May, 1956, making certain further amendment to the Cotton Textiles (Control) Order, 1948.

(4) S.R.O. No. 1199, dated the 26th May, 1956, making certain further amendments to the Cotton Textiles (Control) Order, 1948.

(5) S.R.O. No. 1679, dated the 28th July, 1956, containing the corrigendum to the Ministry of Commerce and Industry Notification No. S.R.O. 1199, dated the 26th May, 1956.

(6) S.R.O. No. 2142, dated the 24th September, 1956, making certain further amendment to the Cotton Textiles (Control) Order, 1948.

(7) S.R.O. No. 2144, dated the 24th September, 1956, making certain further amendment to the Cotton Textiles (Control) Order, 1948.

(8) S.R.O. No. 2278, dated the 6th October, 1956, making certain further amendment to the Cotton Textiles (Control) Order, 1948.

(9) S.R.O. No. 2319, dated the 11th October, 1956, making certain further amendment to the Cotton Textiles (Control) Order, 1948.